

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE.

Misc. Application No. 80/ 2015
Arising out of
Application No.9 (THC) of 2013 (WZ)
Decided on 5th November, 2014

In the matter of

Shri Bhausahab S/o Bhimaji Kulat
& another

APPLICANTS

Vs.

The State of Maharashtra
& others

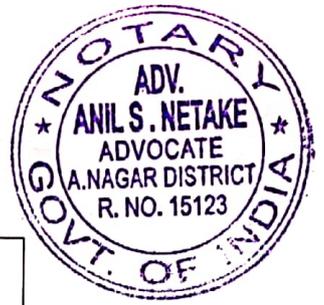
RESPONDENTS

AFFIDAVIT

I, Shri Shrikant Maikalwar, Age 57 years, Occ: Commissioner, Ahmednagar Municipal Corporation, having office at Municipal Corporation Building, Aurangabad Road, Ahmednagar. do hereby state on solemn affirmation, as under :

- 1) The Ahmednagar Municipal Corporation has submitted the Bank Guarantee of Rs. 5 crores on 30/06/2020 to the Regional Officer MPCB Nashik.
- 2) The Ahmednagar Municipal Corporation have completed the works of all Projects as per order of honoureble tribunal.

Sr.no.	Name of Project	Current Status
1	Construction of Bio-Methation plants – 2 no. of 5 MT each Capacity for	Work Completed and



	processing of slaughter house waste and hotel waste at Burudgaon Sr.no.34 site.	Plant is in operation. Photo copy attached along with (Annexure-A)
2	Bio Mining of existing legacy waste at Burudgaon Sr.no.34 site	Total 80% of Existing Legacy Waste has been processed and Disposed. Due to Heavy rains in July and August Biomimng Work was slowed down, therefore delay in work.Now 100% work will be Completed by 30/09/2020. Photo copy attached along with (Annexure-B)
3	Construction of Small and large dead animals Incinertor at Burudgaon Sr.no.34 site.	Work Completed and Plant is in operation. Photo copy attached along with (Annexure-C)
4	Construction of 100 TPD MSW Processing plant at Burudgaon Sr.no.34 site.	Work Completed and processing and Disposal of MSW Started. Photo copy attached along with



		(Annexure-D) The ETP Plant of capacity 5KLD for treatment of leachate is also functional (Annexure-E)
5	construction of De-Centralised MSW Processing plant within Ahmednagar Muncipal Corporation Limit.	De- Centralised MSW Processing plant are Functional. (Annexure-F)

As all the works mentioned above has been complited and all the projects are functional therefore it is requested to the Honorable Tribunal to direct the Regional Officer MPCB Nashik to return back the bank Guarantee of Rs. 5 crores submitted on 30/06/2020

Whatever has been stated hereinabove is true and correct to the best of my knowledge, belief and information and, in witness where of, I have signed this at Pune on this of September, 2020.

[Signature]
14/9/2020
AFFIANT

14 SEP 2020

I know the Affiant

Advocate

NOTED & REGISTERED
AT SR. NO. 306 / 2020
THIS DOCUMENT CONTAINS
10 PAGES

BEFORE ME

[Signature]
ANIL S. NETAKE
Advocate & Notary Public
Ahmednagar
R.No. 15123

BEFORE ME
Solemnly affirmed before me by Shri. Kant Malakar who is identified before me by K.A. Somwar whom I personally know.

Identified by
[Signature]





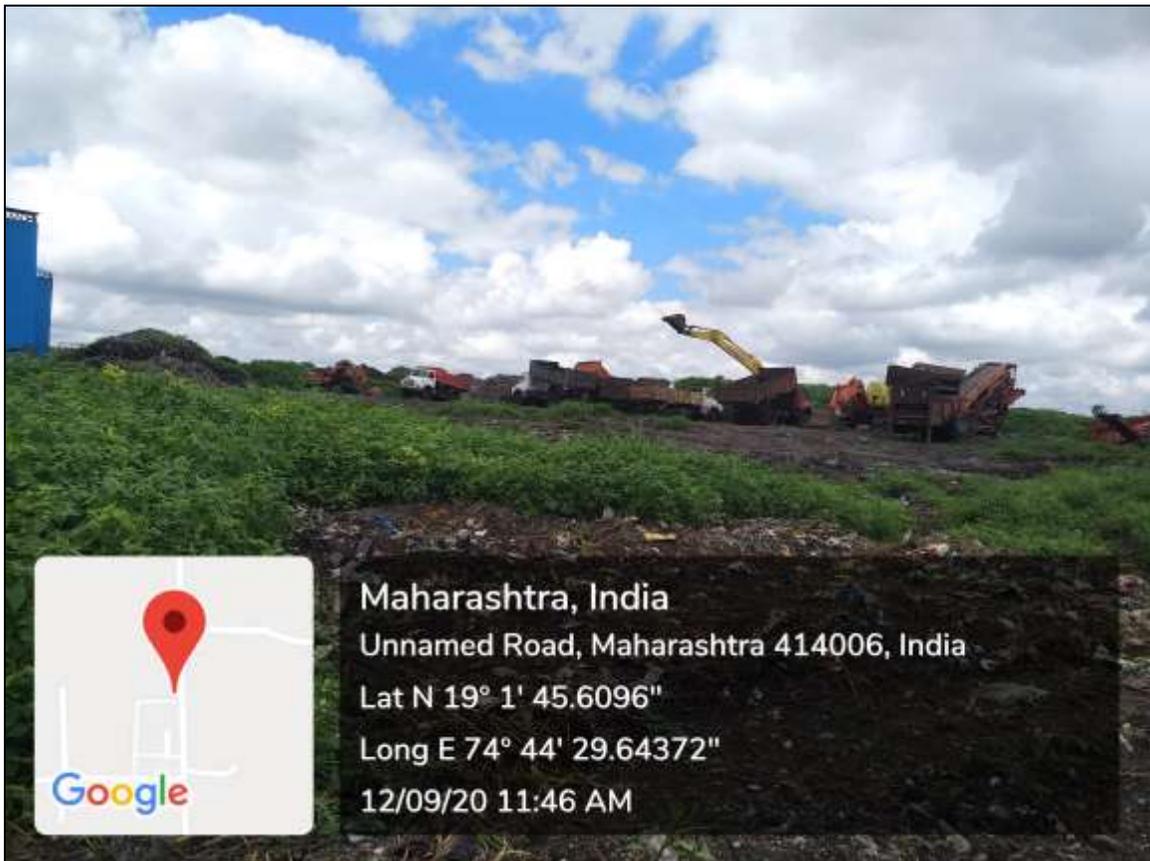
BIO-METHANATION PLANT OF CAPACITY 10 TPD AT BURUDGAON SR. 34



SEGREGATION SHED (VEG+NON-VEG)



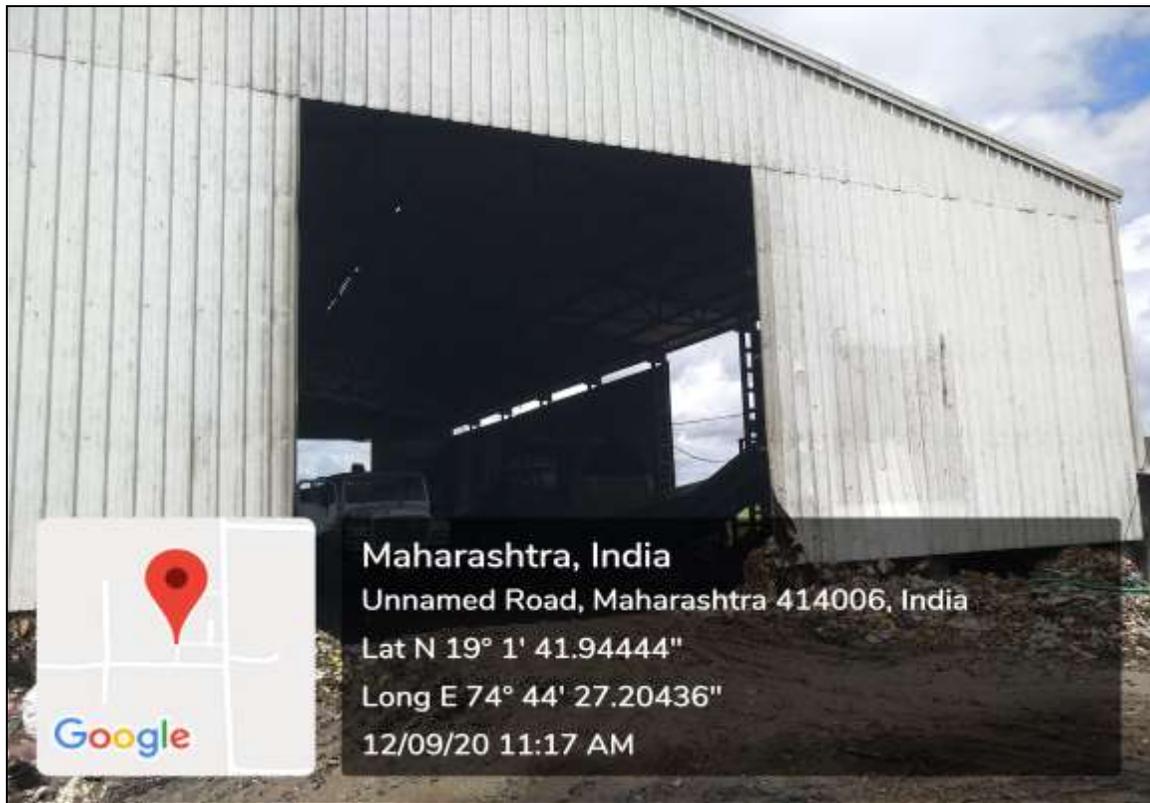
BIO-MINING OF LEGACY WASTE AT BURUDGAON SURVEY NO-34



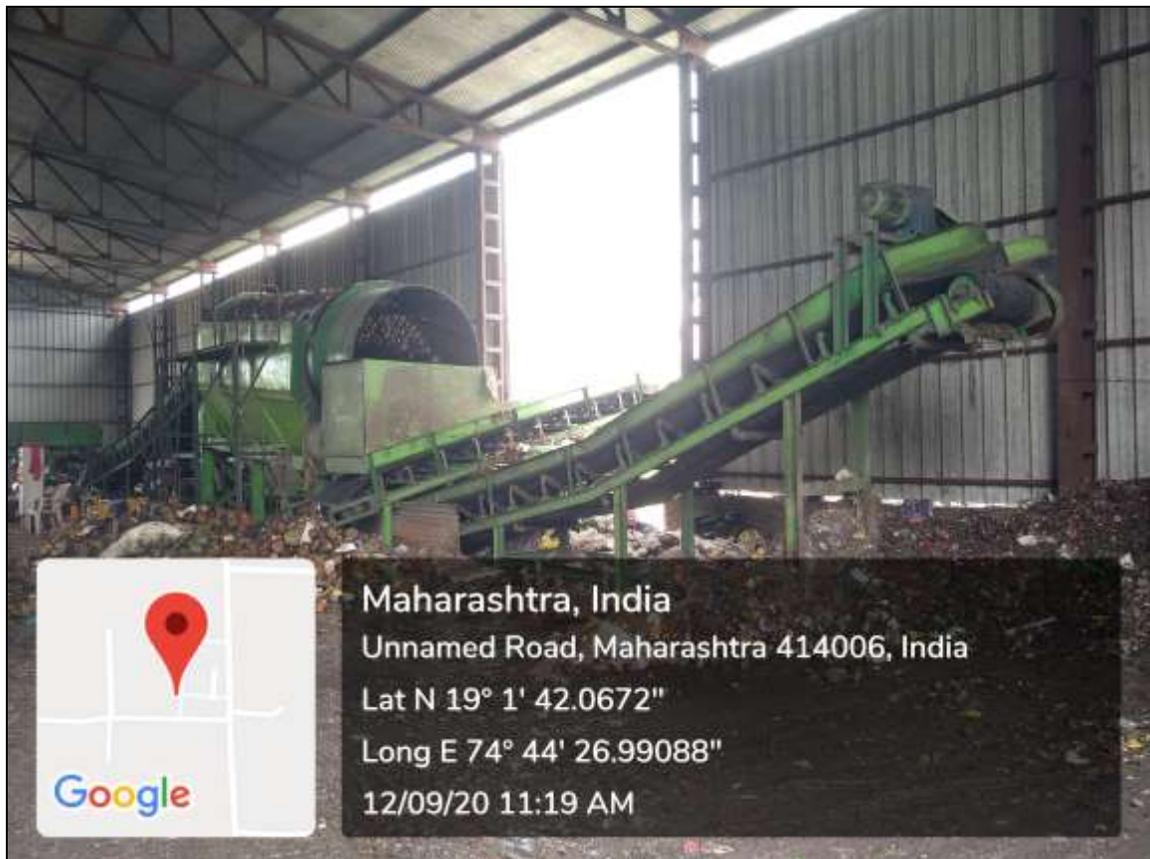


**SMALL AND LARGE DEAD ANIMAL INCINERATOR AT BURUDGAON
 SURVEY NO-34**



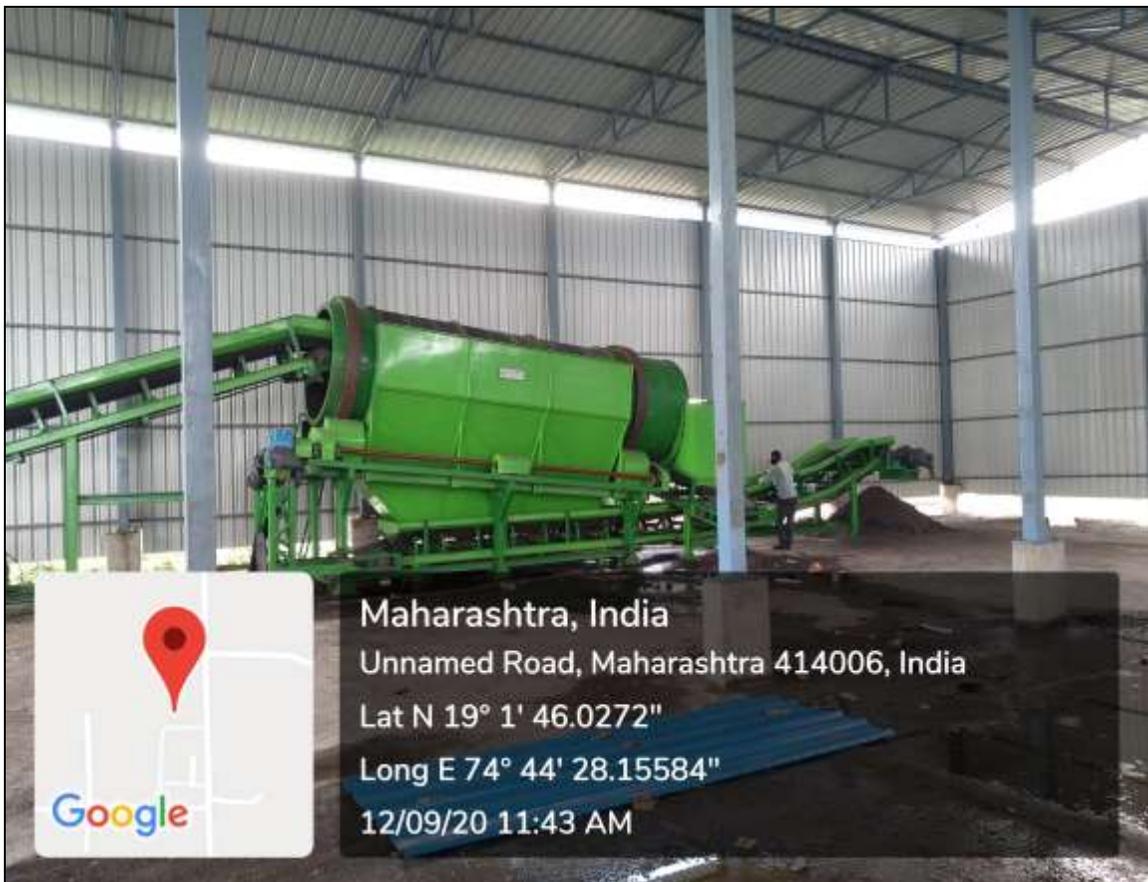


100 TPD MSW PROCESSING PLANT (SEGREGATION UNIT) AT BURUDGAON SURVEY NO-34





**100 TPD MSW PROCESSING PLANT (COMPOSTING UNIT) AT BURUDGAON
SURVEY NO-34**





**5 KLD CAPACITY ETP FOR PROCESSING OF LEACHATE AT BURUDGAON
 SURVEY NO-34**





DECENTRALIZED PLANTS FOR MSW PROCESSING

